

**(THROUGH VIDEO CONFERENCING FROM RESIDENCE)**

**CBI Vs. K. Kannadassan & Anr.  
RC No. DAI-2019-A-0012  
CC No. 30/2020**

***The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/ 2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.***

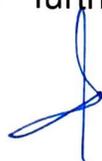
**10.09.2020**

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

The matter was proceeding at the stage of further proceedings / clarifications.

It is informed by the Pairvi Officer for CBI that since the IO of this case has been hospitalized for post operative procedure after his recent spinal surgery, therefore, he is unable to join the VC today.

In view of the request of prosecution and in the interest of justice, put up for further proceedings / clarifications on **19.09.2020.**

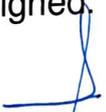


IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/10.09.2020

**(THROUGH VIDEO CONFERENCING FROM RESIDENCE)**

CBI Vs. Sumedh Singh Saini & Ors.  
CC No. 2/2019  
RC No. 2(S)/1994/CBI/SIC-V/SIC-II/ND

*The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/ 2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. Kumar Rajat, Special PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Ajay Burman, Senior Advocate along with Sh. Hitesh Sharma, Ld. Counsel for A-1, Sh. Ajay Verma, Ld. Counsel for A-2, Sh. Mukesh Kalia, Ld. Counsel for A-3 and Dr. Shelly Sharma, Ld. Counsel for the complainant.*

**10.09.2020 (At 12:00 PM)**

Present : Sh. Kumar Rajat, Special PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.  
Sh. Ajay Burman, Senior Advocate along with Sh. Hitesh Sharma, Ld. Counsel for A-1.  
Sh. Ajay Verma, Ld. Counsel for A-2.  
Sh. Mukesh Kalia, Ld. Counsel for A-3.  
Dr. Shelly Sharma, Ld. Counsel for the complainant.

Accused S. S. Saini (A-1) is stated to be exempted from personal appearance through his counsel Sh. Hitesh Sharma vide order dated 28.08.2009.

Accused persons namely S.S. Sandhu (A-2), Paramjit Singh (A-3) and Balbir Chand Tiwari (A-4) are present.

The matter was proceeding at the stage of reply and arguments on the application moved by accused no.1 u/S. 91 read with Section 145 CrPC and PE.



It is informed by the Reader of this Court that reply has been filed by CBI to the above application dated 14.10.2019 moved by (A-1). However, today it is stated by Ld. PP for CBI as well as Ld. Counsel for (A-1) that since the purpose of moving the above application has been fulfilled, therefore, it may be considered as infructuous. In these circumstances, the application dated 14.10.2019 moved by (A-1) stands dismissed as infructuous without prejudice to the rights and contentions of A-1.

It is stated by Ld. Counsel for (A-1) that he has moved another application dated 08.09.2020 u/S. 91 CrPC r/w Section 145 of Indian Evidence Act for directing the prosecution to supply copy of report of Kultar Singh, SP (HQ) dated 21.03.1994 and DO letter from Sh. S. Chattopadhyaya to the DGP, Punjab for the purposes of effective cross-examination of the remaining witnesses to be examined by the prosecution. Ld. PP for CBI submits that he has not received copy of the said application.

In these circumstances, Ld. Counsel for (A-1) is directed to supply copy of the application dated 08.09.2020 to the Ld. PP for CBI on E-mail, whereafter CBI is directed to file reply to the said application of (A-1) before the next date of hearing on the official court E-mail with an advance copy to the Ld. Counsel for (A-1) through e-mail / electronic form atleast one day prior to the next date of hearing.

Ld. PP for CBI submits that the application dated 10.05.2018 moved by CBI seeking cancellation of exemption granted to the accused Sumedh Singh Saini (A-1) is also pending. Ld. Counsel for the accused (A-1) seeks some time to file reply to the said application.

In these circumstances, Ld. Counsel for (A-1) is directed to file reply to the said application moved by CBI before the next date of hearing on the official court E-mail with an advance copy to the CBI through e-mail / electronic form atleast one day prior to the next date of hearing.

Put up for reply and arguments on the above application(s)  
on **12.10.2020**.

HIO be summoned for the NDOH.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/10.09.2020